

Promotion of Junior Stenographer/UDCs.

2815. PROF. AJIT KUMAR MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the promotional avenues open to Junior Stenographers/Upper Division Clerks and the details thereof;

(b) whether Junior Stenographers and Upper Division Clerks are considered together for any promotions and if so, the details thereof;

(c) whether any time-bound promotion is given to Junior Stenographers/Upper Division Clerks; if so, after how many years; and

(d) whether any instructions have been issued in February 1982 to promote Junior Stenographers/Upper Division Clerks belonging to 1974 batch; if so, how many persons have been promoted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) In the Central Secretariat Stenographers' Service, there is no cadre of Junior Stenographers. However, the lowest grade of the service is Grade D, members of which are eligible for promotion to Grade C, if they have rendered not less than 5 years' approved service in the Grade. In accordance with the Central Secretariat Clerical Service Rules, 1962, Upper Division Clerks with 5 years' approved service in the grade are eligible for promotion to Assistants Grade.

(b) No, Sir.

(c) No, Sir.

(d) No, Sir. However, the Zones for promotion from Stenographer Grade D to Grade C of the Central Secretariat Stenographers' Service have been fixed in February, 1982.

Cassette Piracy

2816. SHRI R. L. BHATIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item captioned 'Cassette Piracy' appearing in the column

Chandigarh Calling' in the Tribune, dated 2 March, 1983;

(b) if so, the facts of the case; and

(c) the action proposed to be taken to check the sale of pirated music cassettes in the Union Territory of Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The U. T. Administration of Chandigarh have reported that they are aware of the news item.

(b) No such case has been registered by Chandigarh Police. However, on 25-1-82 Chief Judicial Magistrate issued a warrant under Section 63 of Copy Right Act, 1957, on behalf of Gramophone Company of India for search of Cassette piracy in the shops of Sector 17 Chandigarh.

(c) Action is taken immediately according to law as and when such matters come to the notice of the Government.

Revision in Pay scale of Lift Operators and Lift Khalasis of Chandigarh

2817. SHRI G. S. NIHAL SINGH-WALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Lift Operators and Lift Khalasis working under the Chandigarh Administration made a representation to the Administration requesting for raising of their pay scales equating them with the pay scales of their counterparts in Punjab;

(b) if so, when the request was received and the decision taken thereon;

(c) whether the Chandigarh Administration accepted the request in toto and sought the approval of the Central Government; and

(d) if so, the reasons for not accepting the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The U. T. Administration of Chandigarh have reported that no representation was re-

ceived from the Khalasis and Lift Operators of the Administration for raising of their pay scales equating them with their countr-parts in Punjab.

(b) to (d) Do not arise.

Proposals for setting up of industries in Gujarat

2818. SHRI UTTAMBHAI H. PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received various proposals from Gujarat Government, industrialis's, private and public sectors. during 1 February, 80 to 31 January, 1981 for setting up various small, middle and large scale industries in various parts of Gujarat including Bulsar district and other backward and Adivasis areas;

(b) if so, the details of proposals;

(c) the action taken on each proposal;

(d) the out-come thereof;

(e) how many of the above proposals have been accepted, rejected and are under consideration; and

(f) what facilities and incentives are being given to industries at present and the steps being taken for their enlargement?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) to (e). During the period from 1-2-1980 to 31-1-1981, 252 industrial licence applications were received from various Gujarat State Government and Central Government Undertakings, MRTP companies and others for setting up of industries in the State of Gujarat. The Sector-wise break-up of these applications and their disposal position is given in the Statement enclosed.

(f) The following special facilities are provided by the Central Government for development of industries in the backward areas:

(i) Concessional refinance scheme of Industrial Development Bank of India.

(ii) Central Investment Subsidy.

(iii) Income Tax relief.

(iv) Consultancy for Technical Services.

(v) Interest Subsidy.

(vi) Special facilities for import of raw material.

(vii) Supply of Machinery on concessional terms by the National Small Industries Corporation.

(viii) Transport Subsidy, etc.

Statement

Application received from

Application received from	Total No. of applications received	No. of applications approved	No. of applications rejected or otherwise disposed of.	No. of applications presently pending
State Government Undertakings	17	7	9	1
Central Government Undertakings	4	3	1	..
MRTP Companies	34	16	16	2
Non-MRTP Units	197	95	101	1
Grand total :	252	121	127	4